

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13328-13332/2003

(From the judgement and order dated 07/02/2003 in MFA No. 1/2001 & MFA No. 4571/2000 & MFA No. 4572/2000 & MFA No. 4573/2000 & MFA No. 4574/2000 of The HIGH COURT OF KARNATAKA AT BANGALORE)

UNITED INDIA INSURANCE CO-LTD.

Petitioner(s)

VERSUS

POMPAPATHAPPA & ORS.

Respondent(s)

(With office report)

Date: 16/08/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)

Mr. R.G.James,adv.

Mr. M.K. Michael,Adv.

For Respondent(s)

Mr. H.Button,adv.

Mr. Mali Santosh,adv.for

Ms. Kiran Suri,Adv.

UPON hearing counsel the Court made the following

O R D E R

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Four weeks' time granted to the petitioner to
unserved respondents. Dasti service is also permitted. In def
effecting service within the specified time the SLPs will stan
dismissed against the unserved respondents.

[SUMAN WADHWA]

COURT MASTER

[MADHU SAXENA]

COURT MASTER